

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. II

DATE OF HEARING : 14/12/2018.
DATE OF DECISION : 14/12/2018.

**Customs Misc. Application No. 51033 of 2018 in Appeal No.
52958 of 2018**

[Arising out of the Order-in-Original No. 06/SKS/2018 dated 20/08/2018 passed by The Chief Commissioner of Customs, New Delhi.]

M/s Dawn Express Courier Del. Pvt. Ltd. Appellant

Versus

CC, New Delhi Respondent

Appearance

Shri Akhil Krishan Maggu, Advocate – for the appellant.

Shri Sunil Kumar, Authorized Representative (DR) – for the Respondent.

**CORAM: Hon'ble Shri Anil Choudhary, Member (Judicial)
Hon'ble Shri C.L. Mahar, Member (Technical)**

Final Order No. 53410/2018 Dated : 14/12/2018

Per. Anil Choudhary :-

The appellant M/s Dawn Express Courier Del. Pvt. Ltd. has filed written request dated 13th November 2018 for withdrawal of the present appeal. The said application signed by its Director Shri Devender Kumar.

2. Accordingly, this appeal is dismissed as withdrawn. The miscellaneous application also stands disposed of.

(Order dictated and pronounced in open court.)

(C.L. Mahar)
Member (Technical)
PK

(Anil Choudhary)
Member (Judicial)